

ITEM NO.43

COURT NO.16

SECTION XI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 17312/2019

(Arising out of impugned final judgment and order dated 01-03-2019 in WC No. 13381/2012 passed by the High Court Of Judicature At Allahabad)

SHRIPAL &amp; ANR.

Petitioner(s)

VERSUS

NAGAR NIGAM, GHAZIABAD

Respondent(s)

( IA No. 107735/2019 - EXEMPTION FROM FILING O.T., IA No. 127296/2023 - INTERVENTION/IMPLEADMENT & IA No. 127246/2023 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 18171-18192/2019 (XI)

( FOR EXEMPTION FROM FILING O.T. ON IA 112638/2019, FOR APPLICATION FOR SUBSTITUTION ON IA 46482/2021, FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 46484/2021, FOR DISCHARGE OF ADVOCATE ON RECORD ON IA 127208/2023 & FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 127209/2023)

Date : 30-07-2024 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA**  
**HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH**

For Petitioner(s) Ms. Amiy Shukla, Adv.  
Ms. Akanksha Mehrotra, Adv.  
Mr. Sahil Mehrotra, Adv.  
Ms. Smriti Shahani, Adv.  
Mr. Shakti Vardhan, Adv.  
Mr. Shantanu Kumar, AOR

Mr. Malak Manish Bhatt, AOR  
Ms. Neeha Nagpal, Adv.  
Ms. Sukanya Joshi, Adv.

For Respondent(s) Ms. Amiy Shukla, Adv.  
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Mr. Abhijit Shankar, Adv.  
Mr. Vishal Maan, Adv.  
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Ms. Neeha Nagpal, Adv.

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Ms. Dipa Rakesh Kumar, Adv.  
Ms. Chandni Sharma, Adv.  
Mr. Gautam Awasthi, AOR

Mr. Dinesh. P. Rajbhar, Adv.  
Ms. Anzu. K. Varkey, AOR  
Mr. Gulab Anand, Adv.

Mr. Girijesh Pandey, Adv.  
Ms. Alpana Pandey, Adv.  
Mr. Dr M P Singh, Adv.  
Mr. Dr M.p. Singh, Adv.  
Mr. Ajay Kumar Tiwari, Adv.  
Mr. Avanish Pandey, Adv.  
Mr. Sriram P., AOR

Mr. Girijesh Pandey, Adv.  
Ms. Alpana Pandey, Adv.  
Mr. Dr M P Singh, Adv.  
Mr. Dr M.p. Singh, Adv.  
Mr. Ajay Kumar Tiwari, Adv.  
Mr. Avanish Pandey, Adv.  
Mr. Sriram P., AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

List on 23.10.2024.

Considering the number of years of service put in by the workmen-gardener in both these matters, who have been working on the post of Gardener(Mali) in the Nagar Nigam, Ghaziabad, Uttar Pradesh, they shall be given minimum wages or the wages presently being drawn by them, whichever is higher, with effect from 01.08.2024, if not being done already.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)